RAJYA SABHA

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Friday, the 3rd May, 1974/13/A Vaisakha, 1896 (Saka)

The House met at eleven of the clock. Mr. Chairman in the chair.

RE: DELHI BANDH

SHRI BHUPESH GUPTA (West Bengal): Sir, we read in the newspapers that in Delhi. .

SHRI NIREN GHOSH (West Bengal): On a point of order. . .

SHRI BHUPESH GUPTA: . . . without informing the Parliament, the Army has been alerted . . .

SHRI NIREN GHOSH: Bhupesh, please wait. I am rising on a point of order.

SHRI BHUPESH GUPTA: What point of order. . .

MR. CHAIRMAN: After the question Hour. . .

श्री रवी राय (उड़ीसा) : यह श्रसाधारण स्थिति है, ग्रार्मी को बुला लिया गया है।

SHRT BHUPESH GUPTA: We are on a peaceful strike in Delhi. Organisers of the strike have made it clear that it will be absolutely peaceful strike. The strike is in deference to the call by the Leftist parties and it is in protest against the anti-people policies and for the change of these policies. What is the reason for alerting the Army? Are we in war with the Government or are we enemy subjects for which the Government should alert- the Army. . .

MR. CHAIRMAN: Question Hour should go through. . .

SHRI BHUPESH GUPTA: No Question Hour. . .

SHRI NIREN GHOSH: On a point of order.

MR. CHAIRMAN: What is it?

SHRI NIREN GHOSH: My point of order is this. When on an All India protest action day and when there are three

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or four State bandhs in Bombay, Assam, Tripura, Kerala and other. . .

MR. CHAIRMAN: This is no point of order...

SHRI NIREN GHOSH: Without informing the Parliament, when it was in session, the army has been alerted. They have been asked to stand by in the capital city of Delhi. Is it in order?

MR. CHAIRMAN: After the Question Hour is over. . .

SHRI NIREN GHOSH: No. . . (Interruptions).

श्री रबी राय श्रीमी को बुलाने की क्य-जरूरत है।

MR. CHAIRMAN: No such points are raised during the Question Hour.

श्री रवी राय: ग्रामीं को बुलाने की क्या जरूरतथी। ग्रामीं की इसमें क्या जरूरतथी।

SHRI BHUPESH GUPTA: You are in the Chair. Kindly tell us one thing. Are we charity boys of the country? We also constitute part of the sovereign Parliament. You have to look after all of us. Can the Government take decisions as if we are all irrelevant? Everybody knows that a Party like ours which has given the call for the strike has made it also known that it will be absolutely peaceful and will be limited to certain purposes. Many Congress supporters have sympathised with us. There is no question of any tension. Now the newspapers announce that the Army has been altered. . .

SHRT NIREN GHOSH: Many have been arrested in the Railways. . .

SHRT BHUPESH GUPTA: That arrest we will take up later.

MR. CHAIRMAN: These cannot be raised during Question Hour. . .

SHRT NIREN GHOSH: This is too serious a matter. The right reaction will be at the top of the Government. . .

MR. CHAIRMAN: Question Hour cannot be interrupted like this. Please sit down.

SHRI NIREN GHOSH: We are in the majority. They are in a minority. . .

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MR. CHAIRMAN: Please sit down. Let us go through the Question Hour.

SHRI NIREN GHOSH: I would humbly submit to you to direct the Home Minister to make a statement.

MR. CHAIRMAN: I will not listen to you. During Question Hour you canot raise it.

SHRI NIREN GHOSH: It is too serious a thing.

MR. CHAIRMAN: I cannot interrupt the Question Hour—may be serious or not.

SHRI NIREN GHOSH: I will ask you whether you will direct the Home Minister to make a statement. That is the only point.

MR. CHAIRMAN: I would not interrupt the Question Hour. Please sit down.

SHR1 NIREN GHOSH: I cannot accept this position. In protest, I walk out.

(At this stage Shri Niren Ghosh left the Chamber).

ORAL ANSWERS TO QUESTIONS

United Nations Conference on the Law of

♦239. SHRI J. S. TILAK:

SHRI GURMUKH SINGH MUSA-FIR^ DR. Z. A. AHMAD: SHRI A. G. KULKARNI: SHRI KALI MUKHERJEE: SHRI KRISHAN KANT: SHRI V. B. RAJU: SHRI CHANDRA SHEKHAR:

Will the Minister of EXTERNAL AF-FAIRS be pleased to state:

(a) what subjects were discussed at the first session of the Third United Nations

Conference on the Law of Sea held in New York from 3rd to 14th December, 1973;

- (b) what decisions were taken thereat; and
- (c) whether Government of India have formulated some approach to the forthcoming session of the Conference to be held in Caracas (Venezuela) in June 1974?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (c) A statement is laid on the Table of the House.

Statement

The first session of the Third United Nations Conference on the Law of the Sea was held in New York from December 3 to 15, 1973 and dealt with matters relating to the organisation of the Conference, including the constitution of committees, election of officers and adoption of the rules of procedure. No substantive questions were discussed during the session.

The following decisions were taken at the first session of the Conference:

(i) Committees.—The Conference will be organised into three main Committees of the whole. Committee I will deal with the international regime for the seabed including an international machinery for the exploitation of the seabed resources. Committee II will deal with the subjects relating to the law of the sea, including those concerning the regime of territorial waters, the continental shelf, fisheries, navigation through international straits, archipelagos etc. Committee III will deal with the preservation of the marine environment and scientific research.

In addition, a General Committee composed of 48 members, a Credentials Committee composed of 9 members and a Drafting Committee composed of 23 members were established.

[†]The question was actually asked on the floor of the House by Shri Gurrmikh Singh Musafir,